

Central Administrative Tribunal,  
Lucknow Bench

S.K. Shalma and others - Applicants  
—VS—  
Union of India and others - Respondents.

Item No.27

O.A.No. 410/99

C.W.O.A. 133/2004, 75/04 CW CCP 19/2005

23.11.2005

App: Sri Y.S. Lohit in O.A. No. 410/99

Res: Sri S.P.Singh for Smt. Manjari Mishra in  
410/99

Sri S.R. Yadav for Sri Rakesh Yadav counsel  
for applicant in O.A. No. 133/2004 and Sri S.P.Singh  
for Sri Yogesh Kesharwani for official respondents and  
Sri Y.S. Lohit for Respondent No. 8 in O.A.  
No.133/2004

Sri C.B. Verma for remaining respondents  
except Respondent No.8 in O.A. No.133/2004

None for applicant in O.A. No. 75/2004 C.W.  
CCP 19/2005 and Sri S.P.Singh for Sri Yogesh  
Kesharwani for Official Respondents in O.A. No.  
75/2004

Counsel for respondents wants to file C.A. in  
O.A. No.133/2004 and O.A. No. 75/2004. The same be  
filed within 2 weeks. No further adjournment will be  
given. R.A. thereafter may be filed within a weeks.  
List for admission/final hearing on 22.12.2005. Copy  
of the order be made available to counsel for  
respondents.

Copy of this order be placed in all the connected  
cases.

S.P. Agarwal  
Member (A)  
HLS/-

C.A.K. Bhatnagar  
Member (J)

Certified Copy

Handed over to  
Smt. S. Lohit  
Lokayukta  
Under my signature

Q  
24/11/05

C.B.  
Placing  
copy  
24/11/05

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